

**Present:- Sri N. J. Haque, CJM, Sonitpur, Tezpur**

Tezpur PS Case No. 1513/2021

GR Case No-2453/2021

U/S-188/143 of IPC r/w Sec- 14 of Assam Games and Betting Act; R/w Sec-3 of Epidemic Act and R/W Sec-51(b) of D.M. Act

ORDER

10.08.2021

Ld. Advocate of the petitioner filed hazira.

Case diary as called earlier is received today.

Heard both the sides and perused the case record carefully.

By this order this Court proposed to dispose of the bail application filed for the accused person, named, Md. Saddam Hussain who is languishing in judicial custody since from 27.07.2021 in connection with this case registered u/s-188/143 of IPC r/w Sec- 14 of Assam Games and Betting Act; R/w Sec-3 of Epidemic Act and R/W Sec-51(b) of D.M. Act.

On perusal of the case diary, it disclosed that the I/O has already submitted the charge sheet against the above-named accused person u/s-188/143 of IPC r/w Sec- 14 of Assam Games and Betting Act; R/w Sec-3 of Epidemic Act and R/W Sec-51(b) of D.M. Act. Therefore, it disclosed from the case record that the I/O has already concluded his investigation and submitted charge sheet vide charge sheet No-475 of 2021 dated-31.07.2021. The fact of filing charge sheet makes it crystal clear that the investigation of this case has already been completed and at this stage release of the said accused from the judicial custody is not going to hamper or temper of the investigation of the I.O.

10.08.2021

Hence, this court finds sufficient reason to allow the bail prayer of above-named accused person. As such, bail application filed for accused person, named, Md. Saddam Hussain is allowed and consequent to that accused Md. Saddam Hussain is allowed to go on bail of Rs. 15,000/- with one surety of like amount i/d jail hajot as fixed earlier.

Return back the case diary to the I/O.

Inform all the concerned.

Chief Judicial Magistrate  
Sonitpur, Tezpur